

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

CUSTOMS Appeal No. 13455 of 2014-SM

[Arising out of Order-in-Original/Appeal No BVR-EXCUS-000-APP-08-11-14-15 dated 30.05.2014 passed by Commissioner of Central Excise-BHAVNAGAR]

Alcock Ashdown G Limited

.... Appellant

Old Port, Ramsar Works,
BHAVNAGAR, GUJARAT-364001

VERSUS

Commissioner of Central Excise & ST, Bhavnagar

.... Respondent

Plot No.6776/B-1, Siddhi Sadan, Narayan Upadhyay
Marg, Beside Gandhi Clinic, Near Parimial Chowk,
Bhavnagar, Gujarat-364001

WITH

CUSTOMS Appeal No. 13456 of 2014-SM

[Arising out of Order-in-Original/Appeal No BVR-EXCUS-000-APP-08-11-14-15 dated 30.05.2014 passed by Commissioner of Central Excise-BHAVNAGAR]

Alcock Ashdown G Limited

.... Appellant

Old Port, Ramsar Works,
BHAVNAGAR, GUJARAT-364001

VERSUS

Commissioner of Central Excise & ST, Bhavnagar

.... Respondent

Plot No.6776/B-1, Siddhi Sadan, Narayan Upadhyay
Marg, Beside Gandhi Clinic, Near Parimial Chowk,
Bhavnagar, Gujarat-364001

AND

CUSTOMS Appeal No. 13457 of 2014-SM

[Arising out of Order-in-Original/Appeal No BVR-EXCUS-000-APP-08-11-14-15 dated 30.05.2014 passed by Commissioner of Central Excise-BHAVNAGAR]

Alcock Ashdown G Limited

.... Appellant

Old Port, Ramsar Works,
BHAVNAGAR, GUJARAT-364001

VERSUS

Commissioner of Central Excise & ST, Bhavnagar

.... Respondent

Plot No.6776/B-1, Siddhi Sadan, Narayan Upadhyay
Marg, Beside Gandhi Clinic, Near Parimial Chowk,
Bhavnagar, Gujarat-364001

APPEARANCE :

Shri Sudhanshu Bissa, Advocate for the Appellant
Shri Himanshu P Shrimali, Superintendent (AR) for the Revenue.

CORAM: HON'BLE MR. SOMESH ARORA, MEMBER (JUDICIAL)

DATE OF HEARING/ DECISION: 29.11.2023

FINAL ORDER NO. 12666-12668/2023

SOMESH ARORA :

When the matter was called, none appeared for the appellant. It appears from the record that matter has come up four times earlier on dated 27.03.2023, 12.05.2023, 22.06.2023, 28.07.2023 and today, this is 5th time. There is also no request for entertaining appeal on merits either. In these circumstances, this court within its inherent powers, when party is not pursuing the matter as indicated above, inclined to dismiss the appeal for want of prosecution in view of the law laid down by Hon'ble Bombay High Court in the case of Chemipol vs. Union of India reported at 2009 (244) ELT 497 (Bom.). The appeals are dismissed.

2. However, party is at liberty to approach this Tribunal for restoration of appeals explaining the reasons for non-prosecution, if so desired.

(Dictated and pronounced in the open court)

**(Somesh Arora)
Member (Judicial)**